

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 671 of 2020

&
I.A. No. 2116 of 2020

IN THE MATTER OF:

Amardeep Singh Bhatia **...Appellant**

Versus

Abhishek Nagori, Liquidator of
Asian Natural Resources (India) Ltd. & Ors. **...Respondents**

Present: -

For Appellant: Mr. Arvind Kumar Gupta, Ms. Heena George and Ms. Shivani, Advocates.

For Respondent: Mr. Mukund P. Unny, Advocate for R-1
Mr. Ratnanko Banerji, Sr. Advocate with Mr. Arvind Kumar Gupta, Ms. Pabitra Dutta, Advocates for Intervenor.
Mr. Aditya Krishnamurthy, Mr. Pulkit Dhawan, Mr. Kanishk Kejriwal and Mr. Prashant Bharadwaj, Advocates

WITH

Company Appeal (AT) (Insolvency) No. 792 of 2020

IN THE MATTER OF:

Vitol S.A. **...Appellant**

Versus

Abhishek Nagori & Ors. **...Respondents**

Present: -

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Arvind Kumar Gupta, Ms. Pabitra Dutta Mr. Prashant Bharadwaj, Mr. Pulkit Dhawan and Mr. Kanishk Kejriwal Advocates.

For Respondent: Mr. Mukund P. Unny, Advocate for R-1.
Mr. Arvind Kumar Gupta, Ms. Shivani Sharma and Ms. Heena George, Advocates for R- 3, 4, 6 & 8.

ORDER
(Virtual Mode)

08.04.2021 Both the matter was heard on 15.03.2021 on that day I.A. No. 2116 of 2020 in Company Appeal (AT) (Insolvency) No. 671 of 2020 was taken up which was filed by the Appellant.

2. Reply Affidavit has been filed on behalf of Respondent No. 1 in the aforesaid I.A. No. 2116 of 2020 on 19.03.2021 which is taken on record.

3. Now, today when the case was called out Learned Counsel for the Appellant submits that she proposes to file short Rejoinder to the Reply Affidavit filed on behalf of the Respondent No. 1 in I.A. No. 2116 of 2020.

Prayer allowed. One-week time is granted to file the same.

List these Appeals 'For Admission (After Notice)' on **5th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./